269 Re. Loss of life and property due to

[4 AUG. 1995]

floods in Jammu 270 and Kashmir

यादव): महोदया, मैं आदर पूर्वक कहता हूं कि एक ही बात सब के सब बोल जाते हैं। कुछ पता नहीं चलता है कि क्या बोलते हैं और क्या कहना चाहिए। आप उनको बार बार कहते हैं लेकिन कोई सुनता नहीं है। न तो ये किसी को सुनते हैं और सरकार को मौका देते हैं। अपनी बात कहकर अपने ढंग से जजमेंट दे देते हैं और चले भी जाते हैं।

RE: LOSS OF LIFE AND PROPERTY DUE TO FLOODS IN JAMMU AND KASHMIR

SHRI **JAGMOHAN** (Nominated): Madam, I thank you very much. I wish to bring to the notice of the Government a grim tragedy that has gone unnoticed during these controversies and other things. Madam, about 85 persons have lost their lives in the floods in Jammu and Kashmir. And there has been a very heavy loss of property. This again points to the need for re-constructing the civil administration in the State of Jammu and Kashmir. It is because of the nonreconstruction that the protective works were not taken in time, which could have minimised the damage. It is because of this that even when the relief is going to be provided, there is no guarantee that the relief would go to the right persons. I would urge the Government to kindly give liberal relief to all those victims who have lost their kith and kin and who have lost property also. They should be compensated. But at the same time, care should be taken that the relief does not go to the terrorists and does not feed the terrorism further. This is another instance which requires that the civi] administration should be properly and reconstructed it should start functioning. The warning about this total collapse of the administration had been given as early as 1989 by no less a person than the present Governor of Madhva Pradesh. Shri Mohd. Shafi Quereshi who was at that time the Congress Chief. He had appealed to the then Governor, Mr. Rao, as well as to the then Chief Minister, Dr. Farooq Abdullah saying you kindly reconstruct the civil administration which had totally collapsed and which had resulted in even the salute being taken by the pro-Pakistan elements in the heart of Srinagar on August 14, 1989. Even now, if after so many years, if the civil administration is not reconstructed. I wonder how this relief to the flood victims will be given in time in distant areas where people have died and where there are lots of complaints that relief is not there. Eighty-five per cent is a very number because civil large the administration could not reach the distant areas; it has collapsed there. So, I would urge upon the Government to do something solid in the matter of reconstruction rather than standing on prestige and only saying that we will hold elections after some time. The primary attended to i.e. should be task reconstruction. Thank you very much.

SHRI JOHN F. FERNANDES (Goa): Madam, I also want to associate myself with Shri Jagmohan. What is happening in Kashmir is very sad. For the last three years we are told that every project is completed, you get the completion certificate and money is taken by the administration and the terrorists. But I do not think any project is coming up. As a result, the people are made to suffer. So, I would ask the Government to go and conduct an enquiry and see how the amount has been utilized for the last three years. The project amount utilised has never been utilised 100 per cent and it has never been completed. This is happening only for the last three years. Shri Jagmohan also raised the point that there is no administration there and the terrorists are terrorising the contractors taking the money the and from administration. Thank you.

THE DEPUTY CHAIRMAN: Shri Mann. I must announce here, Mann Saheb, I will permit you in a minute, will you please sit down? There are only a few Members in the House. I am again

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[The Deputy Chairman]

saying for the benefit of the Members that the time I am giving now I am going to cut down from the lunch hour. When Members get agitated on issues like it was on the closing down of the cell when the entire House was agitated, I understand the sentiments of both the Treasury Benches and the Opposition. The Home Minister had to come. It happens and it cuts down the time of the House.

Almost half an hour went for it. When half an hour has gone out of it, naturally it will come out of the Zero Hour. And then the Special Mentions have to be pushed around. Now, could you please tell me, is there any way that we have those unwritten Zero Hours where everybody wants to speak because it is a very serious matter? Everybody is concerned and everybody wants to speak and vet all those names which have been cleared are to be allowed because, I know, Mr. Balanandan has been waiting to speak for the last three days, Mr. Kohli has been permitted. Mr. Rajagopal is there. Mrs. Sushma Swaraj and Mrs. Kamla Sinha and others from this side and that side are there. Now, how to do it? I cannot stretch the time. We have to find some way. When everybody wants to speak, they have to speak within the same time available.

SHRI E. BALANANDAN (Kerala): We have to devise some method.

THE DEPUTY CHAIRMAN: There is no method. In one hour, we have to take up the issues which are concerning you or the issues which you pursue the hon. Chairman to allow you. It is within that period, before lunch, we have to finish all. If you want to sit after 5 o'clock, you are most welcome.

SHRI E. BALANANDAN: We cannot decide. You have to decide.

THE DEPUTY CHAIRMAN: You have to decide because you all get up. I don't get up in between to speak in the House. All of you get up. The Leaders get up. You are also a part of the House. You also get up. Everybody gets up. How to strech the time? I can only say

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that today we would not adjourn for the lunch and we would finish all the business, if the House so agrees...

SHRI E. BALANANDAN: That is better.

THE DEPUTY CHAIRMAN:so that, at least, this week's business is finished today only. Only this much I can help. Beyound that is beyond me. If you want to sit and not to have the lunch hour, if the House so agrees, I will not have the lunch hour, and we can finish it.

SOME HON. MEMBERS: Yes, yes.

THE DEPUTY CHAIRMAN: Those who want to go, let them go for lunch. But those who want to sit, they can sit. I have no other way.

SHRI M.P. ABDUSSAMAD SAMADANI (Kerala): We have to go for prayers.

THE DEPUTY CHAIRMAN: Never mind. You go for prayers if you want to. I am not stopping you from prayers. You can go and pray. Your name is not there in my list. I am not stopping you. I am not even stopping the people who want to go for food. They can go and have their food. But how to accommodate everybody because they have booked their flights at 4 o'clock and so, I cannot ask them to cancel their flights and sit here to speak. And today we have a Statement also. There are a lots of things to be accommodated today.

Now, Shri Bhupinder Singh Mann.

RE. ACQUISITION OF LAND FOR NEW CHANDIGARH

श्री भूपेन्द्र सिंह मान (नाम निर्देशित): शुक्रिया मैडम, बहुत देर से एक जमीन एक्वायर करने की प्रथा चलती जा रही है इस नाम पर कि वह पब्लिक परपज के लिए एक्वायर की जा रही है जबकि पब्लिक परपज किसी भी बिजिनेस के लिए नहीं होता है। लेकिन फिर भी बिजिनेस को पब्लिक परपज का नाम देकर जमीन एक्वायर को जाती रही है।